

**IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD**  
**COURT - 2**

Item No.2 – IA 995 of 2023  
In  
CP(IB) 638 of 2019

**Proceedings under Section 9 IBC**

**IN THE MATTER OF:**

Krishna Textile

V/s

Bharat Trade Link Pvt Ltd

.....Applicant

.....Respondent

**Order delivered on 14/09/2023**

**Coram:**

Mrs. Chitra Hankare, Hon'ble Member(J)

Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

**PRESENT:**

For the Applicant : Mr. Sachin Sinha, IRP in person  
For the Respondent : Mr. Vishal Raval, Adv.

**ORDER**

**IA 995 of 2023**

Mr. Sachin Sinha, IRP in person present for the applicant. Ld. Counsel Mr. Vishal Raval appears for the respondent. IRP in person states that he has not received any claim yet and the CoC is also not formed. Ld. Counsel for the respondent states that they have received the amount due, therefore, application become infructuous. IRP in person for the applicant seeks permission to withdraw the application. Permission is granted. Accordingly, IA 995 of 2023 stands disposed of as withdrawn.

-Sd-

**DR. V. G. VENKATA CHALAPATHY**  
**MEMBER (TECHNICAL)**

-Sd-

**CHITRA HANKARE**  
**MEMBER (JUDICIAL)**